

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

33.

**IA-169/2023 IN C.P. (IB)/119(MB)2022**

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.01.2023**

NAME OF THE PARTIES:

State Bank of India

Vs.

Mr. Madhusudan Agarwal

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT, 2016.

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**ORDER**

**The Court is convened through Video Conference.**

1. Mr. Atishay Jain i/b Adv. Kunal Kanungo, Ld. Counsel for the Financial Creditor present. Mr. Hitanshu Jain i/b Mr. Chaitanya Nikte, Ld. Counsel for the RP present.
2. Hard copies of RP report is not on record. Counsel for the Financial Creditor is directed to ensure that two sets of hard copies of RP report is available with the Bench within two weeks.
3. List this matter for hearing on **06.02.2023**.

Sd/-

**PRABHAT KUMAR  
Member (Technical)**

Sd/-

**KISHORE VEMULAPALLI  
Member (Judicial)**